

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Supreme Court Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Advocate-on-Record, Supreme Court of India.

—
Government Order No: **2895** -JK(LD) of 2020.
Dated : 09 - 12 - 2020.
—

Sanction is hereby accorded to the appointment of Ms. Taruna A. Prasad, Advocate as Advocate-on-Record to represent Union Territory of Jammu and Kashmir in the Hon'ble Supreme Court of India on the terms and conditions as laid down in Government Order No. 3005-LD(A) of 2003 dated 21-10-2003 read with Government Order No. 2062-LD(A) of 2017 dated 08-06-2017 and any other order, circular or instructions issued by the Government regarding fixation of terms and conditions of Advocate-on-Record.

By order of Lieutenant Governor.

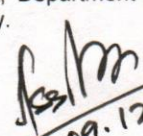
Sd/-
(Achal Sethi)
Secretary to Government.

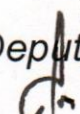
NO: LD(SC)90/1

Dated: 09 - 12 - 2020.

Copy to the:-

1. Learned Advocate General, J&K.
2. All Financial Commissioners.
3. Director General of Police, J&K Jammu.
4. Principal Resident Commissioner, J&K New Delhi.
5. Registrar General, Supreme Court of India, New Delhi with the request that in all the cases pertaining to the Union Territory of Jammu and Kashmir wherein Union Territory of Jammu and Kashmir or any Department/Corporation/Undertaking of the Union Territory is a party, name of Ms. Taruna A. Prasad, Advocate be substituted/relected.
6. All Principal Secretaries to Government.
7. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
8. Joint Secretary (J&K), Ministry of Home Affairs, New Delhi.
9. All Commissioners/Secretaries to Government.
10. Principal Accountant General (A&E) Jammu.
11. All Heads of Departments.
12. Director Information, J&K Jammu.
13. All Officers of the Department of Law, Justice and Parliamentary Affairs.
14. Ms. Taruna A. Prasad, Advocate, Supreme Court of India, New Delhi.
15. Shri G. M. Kawoosa, Additional Standing Counsel, Supreme Court of India.
16. Smt. Shashi Juneja, Additional Standing Counsel, Supreme Court of India.
17. Private Secretary to Chief Secretary for information of the Chief Secretary.
18. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
19. Government Order file.
20. Concerned file.


09.12.2020
(Ashish Gupta)
Deputy Legal Remembrancer.


09.12.2020